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Central Administrative Tribunal, Principal Bench

0.A.No.969/95 MA No.280/97 & MA No.449/97 with 0.A.No.975/95 MA No.286/97 & MA No.380/97

Hon'ble Smt. Lakshmi Swaminathan, Member(J) Hon'ble Shri R.K.Ahooja, Member(A)

New Delhi, this 25th day of July, 1997

O.A.No.969/95

- Shri Kishan Swaroop s/o Shri Ramji Lal r/o A-69, North West Vinod Nagar Delhi - 110 092.
- 2. Shri Dev Swaroop
 s/o Shri Ramji Lal
 r/o H.No.521/36, Gali No.18
 Vijay Park
 Delhi 110 053.
- 3. Shri Om Prakash s/o Shri Moti Lal r/o H.No.WB-5, Gali No.1 School Block, Shakarpur Delhi - 110 092.
- 4. Shri Rehtash s/o Sahab Singh r/o H.No.C-8/26, Dayalpur Gokulpuri Delhi - 92.
- 5. Shri Green Singh s/o Shri Bhagwat Rai r/o P.G. Camp, Lodi Road New Delhi 110 003.
- 6. Shri Jagdish Kumar s/o Shri Gyan Dass r/o Qr. No.861, Type-2 Sector - 2, Sadik Nagar New Delhi.
- 7. Shri Kailash Kumar Sharma s/o Shri Roop Ram Sharma r/o House No.C-381 Ganga Vihar, Delhi - 110 031.

... Applicants

(By Shri J.C.Madan, Advocate)

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1. Lt. Governor
Govt. of National Capital Territory of Delhi
Raj Bhawan
Delhi.

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2. Director General of Guards & Civil Defence C.T.I. Complex, Raja Garden New Delhi - 110 027.

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3. Shri W.Chauhan, JSO
Office of Director General of
Home Guards
C.T.I. Complex
Raja Garden
New Delhi - 110 027.

Respondents

(By Advocate - None)

0.A.No.975/95:

- Shri Bashishta Singh s/o Shri Bachu Singh r/o 129, Gautampuri-II Home Guard, I.T.O. New Delhi - 2.
- 2. Shri Natha Singh s/o Raghuvir Singh r/o 973/A, Lal Kuwa M.B.Road Badarpur New Delhi 44.
- 3. Shri Raghu Nath Singh s/o Shri Kaptan Singh r/o 26/457, Trilokpuri New Delhi - 91.
- 4. Shri Vinod Kumar s/o Shri Badan Singh Home Guard r/o B-4/23, Shiv Garden Sadatpur Karawal Nagar Road Delhi 94.
- 5. Shri Brij Pal Singh s/o Shri Jai Singh Home Guard R/o B-4/23, Shiv Garden Sadatpur New Delhi - 94.
- 6. Shri Chander Pal s/o Shri Babu Ram Home Guard r/o B/116, Shiv Mandir Wazirabad, Delhi - 54.
- 7. Shri Sanjay Kumar s/o Shri Samay Singh Home Guard r/o 1/3023, Mandoli Road Gali No.7, Ram Nagar Sahadara, Delhi.
- 8. Shri Dhani Ram s/o Shri Rameshwar Dutt Home Guard,



R/o 14/294, Dhashinpur Dr. Ambadkar Nagar Delhi.

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- 9. Shri Vinod Kumar s/o Shri Sita Ram Home Guard r/o R-459, Dr. Ambedkar Nagar New Delhi.
- 10. Shri Pramod Kumar s/o Krishan Gopal Bappai Home Guard r/o H.No.344, Sector 5 Pushp Vihar New Delhi.
- 11. Shri Ram Lal Dubey s/o Shri Hariday Narayan Dubey Home Guard R/o B-II/57, Madangir New Delhi - 62.
- 12. Shri Daya Ram s/o Shri Shankar Rai Home Guard T.Huts, Sewa Nagar Near Kotla Mubarakpur Road New Delhi - 3.
- 13. Shri Gamandi Singh s/o Shri Ram Bool Singh Home Guard r/o Santi Nagar, Loni.
- 14. Shri Shish Pal Sharma s/o Shri Bhagwati Prasad Home Guard r/o Mithapur Bistas Akuta Colony New Delhi - 44.
- 15. Shri Dilawar Singh
 s/o Hoshiar Singh
 Home Guard
 r/o H.No.1524, Kalyan Garh
 Block No.16
 Village Khicharipur
 Delhi 91.

Applicants

(By Shri J.C.Madan, Advocate)

Vs.

- Lt. Governor National Capital Govt. of Delhi Delhi.
- Director General of Home Guards & Civil Defence Raja Gardens New Delhi - 110 027.

Respondents

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(By Advocate - None)

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0 R D E R(0ral)

Hon'ble Smt. Lakshmi Swaminathan, Member(3)

These two OAs are disposed of by a common order with the consent of the parties, as the facts and reliefs prayed for in both the OAs (O.A.No.969/95 and OB No.975/95) are similar and involve a similar point of law.

- 2 .. The learned counsel for the applicants submits that the reliefs claimed 10 these t we applications are similar to the other applications which have been disposed of by the Tribunal in Krishan Kuma and Others Vs. Govt. of N.C.T., Delhi (0.A.No.188/9) decided on 1.6.1995) together with connected cases they could therefore be disposed of on states that same lines. However, we note that one of the mai prayers in these two applications is to issue a direction the respondents from forcing the restraining to sign the declaration in pursuance of the order 10.2.1981. have been informed by the Departments We Representative, Shri S.K.Tanwar, JDSO who is present Court that they are no longer insisting on the applicants signing the declaration form which has already been taken into account in the aforesaid applications in Krishne Kumar's case. Learned counsel for the applicants has. also confirmed that the applicants are continuing as Home Guards till date.
- In view of the above facts and circumstances of the case, we are of the considered view that there is no further issue for adjudication in the OAs as well as the MAs as the reliefs prayed for have already become infructuous. OAs are disposed of accordingly Parties to bear their own costs.

(M.K.AHLEJA)

MEMBER(4)

(SMT. LAKSHMI SWAMINATHAN)
MEMBER(J)

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